

RATIFIED MINUTES  
DIRECTORATE GENERAL OF FOREIGN TRADE

(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 43/81 SCHEDULED TO BE HELD ON 18.01.2011 BUT ACTUALLY HELD ON 01.02.2011.

The Meeting No. 43/81 of Norms Committee-II was held on 01.02.2011 for the licensing year 2010-2011 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

| <u>S.No</u> | <u>Name of the representatives &amp;<br/>their Designation</u> | <u>Deptt.</u> |
|-------------|----------------------------------------------------------------|---------------|
| 1.          | Shri Gajraj Singh , Sr. D.O.                                   | DHI           |
| 2.          | Shri. S.K.Jain, Sr.D.O.                                        | DIPP          |
| 3.          | Ms. R.L.Devi, Dy. DG                                           | DGFT          |
| 4.          | Sh Raman Kumar, FTDO                                           | DGFT          |

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| 1 | <b>Case No.:27/27/81-ALC2/2009</b>                                                                                                                                                                             | Party Name:L M GLASFIBER (INDIA)<br>PVT LTD | Meet No/Date:43/81-ALC2/2010<br>18.01.2011 | <b>Status:Deferred and Re-indexed</b> |
|   | HQ File :01/81/050/00209/AM10/                                                                                                                                                                                 | RLA File :07/24/040/00641/AM09/             | Lic.No/Date:0710063326<br>27.02.2009       | Defer Date:15.03.2011                 |
|   | <b>Decision :</b> The committee observed that the comments from C&PC are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 15.03.2011. |                                             |                                            |                                       |

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| 2 | <b>Case No.:28/50/81-ALC2/2009</b>                                                                                                                                                               | Party Name:PRAKASH STEELAGE LTD. | Meet No/Date:43/81-ALC2/2010<br>18.01.2011 | <b>Status:Deferred and Re-indexed</b> |
|   | HQ File :01/81/050/00497/AM10/                                                                                                                                                                   | RLA File :03/95/040/00848/AM09/  | Lic.No/Date:0310513423<br>26.03.2009       | Defer Date:<br>15.03.2011             |
|   | <b>Decision :</b> The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 15.03.2011. |                                  |                                            |                                       |

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| 3 | <b>Case No.:29/50/81-ALC2/2009</b> | Party Name:PRAKASH STEELAGE LTD. | Meet No/Date:43/81-ALC2/2010<br>18.01.2011 | <b>Status:Deferred and Re-indexed</b> |
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|   | HQ File :01/81/050/00498/AM10/                                                                                                                                                                               | RLA File :03/95/040/00849/AM09/           | Lic.No/Date:0310513425<br>26.03.2009       | Defer Date:<br>15.03.2011                 |
|   | <b>Decision :</b> The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 15.03.2011.             |                                           |                                            |                                           |
| 4 | <b>Case No.:35/50/81-ALC2/2009</b>                                                                                                                                                                           | Party Name:PRAKASH STEELAGE LTD.          | Meet No/Date:43/81-ALC2/2010<br>18.01.2011 | <b>Status:Deferred<br/>and Re-indexed</b> |
|   | HQ File :01/81/050/00504/AM10/                                                                                                                                                                               | RLA File :03/95/040/00845/AM09/           | Lic.No/Date:0310513424<br>26.03.2009       | Defer Date:<br>15.03.2011                 |
|   | <b>Decision :</b> The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 15.03.2011.             |                                           |                                            |                                           |
| 5 | <b>Case No.:34/50/81-ALC2/2009</b>                                                                                                                                                                           | Party Name:PRAKASH STEELAGE LTD.          | Meet No/Date:43/81-ALC2/2010<br>18.01.2011 | <b>Status:Deferred<br/>and Re-indexed</b> |
|   | HQ File :01/81/050/00503/AM10/                                                                                                                                                                               | RLA File :03/95/040/00837/AM09/           | Lic.No/Date:0310514053<br>01.04.2009       | Defer Date:<br>15.03.2011                 |
|   | <b>Decision :</b> The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 15.03.2011.             |                                           |                                            |                                           |
| 6 | <b>Case No.:38/27/81-ALC2/2009</b>                                                                                                                                                                           | Party Name:TATA BP SOLAR INDIA LTD.       | Meet No/Date:43/81-ALC2/2010<br>18.01.2011 | <b>Status:Deferred<br/>and Re-indexed</b> |
|   | HQ File :01/81/050/00220/AM10/                                                                                                                                                                               | RLA File :07/24/040/00025/AM10/           | Lic.No/Date:0710064531<br>05.05.2009       | Defer<br>Date:15.03.2011                  |
|   | <b>Decision</b> The committee observed that the comments from MNRE are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 15.03.2011. |                                           |                                            |                                           |
| 7 | <b>Case No.:17/50/81-ALC2/2009</b>                                                                                                                                                                           | Party Name:ASTRA MICROWAVE PRODUCTS LTD., | Meet No/Date:43/81-ALC2/2010<br>18.01.2011 | <b>Status:Deferred<br/>and Re-indexed</b> |
|   | HQ File :01/81/050/00486/AM10/                                                                                                                                                                               | RLA File :09/24/040/00065/AM10/           | Lic.No/Date:0910039054<br>24.08.2009       | Defer<br>Date:15.03.2011                  |
|   | <b>Decision :</b> NC observed that the case is under examination of SCOMET Section. NC decided to send reminder to SCOMET Section. The case stands deferred and to be relisted on 15.03.2011.                |                                           |                                            |                                           |
| 8 | <b>Case No.:8/33/81-ALC2/2009</b>                                                                                                                                                                            | Party Name:HOSLEY INDIA PRIVATE LIMITED   | Meet No/Date:43/81-ALC2/2010<br>18.01.2011 | <b>Status:Approved</b>                    |

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| HQ File :01/81/050/00287/AM10/                                                                                                                                                                                                                                                                                                                                                                                                     | RLA File :05/23/040/00082/AM10/ | Lic.No/Date:0510252073<br>06.11.2009 | Defer Date: |
| <b>Decision :</b> The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DC(MSME) vide their U.O. No 23(3)/2009/Chem dated 27.01.2011 as under:-<br><br>NC has recommended import of 122000 kg of Palm wax for the manufacture and export of 188748 kg. of wax candles (Palm) with 2% wastage.<br><br>R/A may take suitable consequential action accordingly. |                                 |                                      |             |

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| 9 | <b>Case No.:8/35/81-ALC2/2009</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                | Party Name:OIL COUNTRY TUBULAR LIMITED | Meet No/Date:43/81-ALC2/2010<br>18.01.2011 | <b>Status:Approved</b> |
|   | HQ File :01/81/050/00316/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | RLA File :09/24/040/00322/AM10/        | Lic.No/Date:0910039906<br>13.11.2009       | Defer Date:            |
|   | <b>Decision :</b> The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DHI vide their U.O. No 3(23)/2008-TSW (B) dated 14.01.2011 as under:-<br><br>NC observed that wastage in terms of weight is 21% and after considering 20% recovery from wastage the net wastage works out around 17%. Accordingly the proposal is recommended as under:-<br>i. Nominal size of the export product may be indicated as 4 inch OD.<br>ii. Duty free import of item No 1 may be restricted to 49 numbers i.e. next integer to 48.35 actually worked out after recovery from wastage.<br>iii. Quantity of Import item No 2 & 3 may be restricted up to 5% of FOB value.<br><br>R/A may take suitable consequential action accordingly. |                                        |                                            |                        |

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| 10 | <b>Case No.:16/35/81-ALC2/2009</b>                                                                                                                                                          | Party Name:IND METAL EXTRUSIONS PRIVATE LIMITED, | Meet No/Date:43/81-ALC2/2010<br>18.01.2011 | <b>Status:Deferred and Re-indexed</b> |
|    | HQ File :01/81/050/00324/AM10/                                                                                                                                                              | RLA File :05/23/040/00071/AM10/                  | Lic.No/Date:0510252832<br>18.11.2009       | Defer Date:15.03.2011                 |
|    | <b>Decision :</b> NC observed that the case is under examination of MSME and MoEF. NC decided to send reminder to MSME and MoEF. The case stands deferred and to be relisted on 15.03.2011. |                                                  |                                            |                                       |

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| 11 | <b>Case No.:23/35/81-ALC2/2009</b> | Party Name:INTERPLEX ELECTRONICS INDIA PVT.LTD., | Meet No/Date:43/81-ALC2/2010<br>18.01.2011 | <b>Status:Approved</b> |
|    | HQ File :01/81/050/00331/AM10/     | RLA File :07/24/040/00293/AM10/                  | Lic.No/Date:0710068415<br>19.11.2009       | Defer Date:            |

**Decision :** The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIT vide their U.O. No 17(1)/2010-IPHW dated 06.12.2010 as under:-

After considering the recoverable wastage, NC recommends 102% wastage on the import of stainless steel strip-SUS 301. The weight of the export product is 0.00018 Kgs & for manufacturing 36,000,000 No of export products, the total quantity of import material required is 9720 Kgs. NC recommends import of 9720 kgs of stainless steelstrip- SUS 301 for the export product.

R/A may take suitable consequential action accordingly.

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| 12 | <b>Case No.:33/35/81-ALC2/2009</b>                                                                                                                                                                                | Party Name:MET TRADE (INDIA) LTD. | Meet No/Date:43/81-ALC2/2010<br>18.01.2011 | <b>Status:Deferred<br/>and Re-indexed</b> |
|    | HQ File :01/81/050/00341/AM10/                                                                                                                                                                                    | RLA File :05/24/040/00372/AM10/   | Lic.No/Date:0510253291<br>25.11.2009       | Defer<br>Date:15.03.2011                  |
|    | <b>Decision</b> The committee observed that the comments from M/o Mines are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 15.03.2011. |                                   |                                            |                                           |

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| 13 | <b>Case No.:13/37/83-ALC1/2009</b>                                                                                                                                                                                  | Party Name:STERLITE INDUSTRIES (INDIA) LTD. | Meet No/Date:43/81-ALC2/2010<br>18.01.2011 | <b>Status:Deferred<br/>and Re-indexed</b> |
|    | HQ File :01/83/050/00696/AM10/                                                                                                                                                                                      | RLA File :35/24/040/00014/AM10/             | Lic.No/Date:3510028373<br>30.11.2009       | Defer<br>Date:15.03.2011                  |
|    | <b>Decision :</b> The committee observed that the comments from M/o Mines are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 15.03.2011. |                                             |                                            |                                           |

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| 14 | <b>Case No.:3/50/81-ALC2/2009</b>                                                                                                                                                                                                               | Party Name:ADITYA VIDYUT APPLIANCES LTD., | Meet No/Date:43/81-ALC2/2010<br>18.01.2011 | <b>Status:Deferred<br/>and Re-indexed</b> |
|    | HQ File :01/81/050/00472/AM10/                                                                                                                                                                                                                  | RLA File :03/94/040/00693/AM10/           | Lic.No/Date:0310549448<br>07.12.2009       | Defer<br>Date:15.03.2011                  |
|    | <b>Decision :</b> NC observed that reply from the firm has not been received and decided to send a reminder to firm to submit reply with advice to send a copy of reply to DHI also. The case stands deferred and to be relisted on 15.03.2011. |                                           |                                            |                                           |

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| 15 | <b>Case No.:19/50/81-ALC2/2009</b>                                                                                                                                                                             | Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED, | Meet No/Date:43/81-ALC2/2010<br>18.01.2011 | <b>Status:Deferred<br/>and Re-indexed</b> |
|    | HQ File :01/81/050/00488/AM10/                                                                                                                                                                                 | RLA File :04/24/040/00236/AM10/                   | Lic.No/Date:0410110189<br>15.12.2009       | Defer<br>Date:15.03.2011                  |
|    | <b>Decision :</b> The committee observed that the comments from C&PC are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 15.03.2011. |                                                   |                                            |                                           |

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| 16 | <b>Case No.:</b> 27/50/81-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | Party Name:ASHLEY ALTEAMS INDIA PRIVATE LIMITED | Meet No/Date:43/81-ALC2/2010<br>18.01.2011 | <b>Status:</b> Approved |
|    | HQ File :01/81/050/00496/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | RLA File :04/24/040/00253/AM10/                 | Lic.No/Date:0410110841<br>13.01.2010       | Defer Date:             |
|    | <b>Decision :</b> The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide their U.O. dated 01.02.2011 as under:- <ol style="list-style-type: none"> <li>1. Words “ Die casting Part weight: 2.216 Kgs” may be suffixed with the description of export product at Sl. No. 1.</li> <li>2. Words “ Die casting Part weight: 1.52 Kgs” may be suffixed with the description of export product at Sl. No. 2.</li> <li>3. Word “ Relevant” may be prefixed with the description of import item at Sl. No. 1 &amp; 20</li> <li>4. Quantities of import items at S.No. 1&amp; 20 may be allowed as 46980 Kgs. &amp; 32220 Kgs , respectively inclusive of 6% wastage</li> <li>5. Rest of the import items from Sl. No. 2 to 19 &amp; 21 to 26 may be allowed on net to net basis with accountability clause.</li> </ol> <p>R/A may take suitable consequential action accordingly.</p> |                                                 |                                            |                         |

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| 17 | <b>Case No.:</b> 6/50/81-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                | Party Name:CORDS CABLE INDUSTRIES LTD. | Meet No/Date:43/81-ALC2/2010<br>18.01.2011 | <b>Status:</b> Deferred and Re-indexed |
|    | HQ File :01/81/050/00475/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | RLA File :05/23/040/00137/AM10/        | Lic.No/Date:0510256341<br>15.01.2010       | Defer Date:15.03.2011                  |
|    | <b>Decision :</b> NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 01.02.2011 as under :- <ol style="list-style-type: none"> <li>1. Net weight of each cable per km.</li> <li>2. Net weight of each imported and indigenous input for each cable per km for the purpose of material balancing.</li> <li>3. There is no difference in export products at Sl .Nos.10 &amp; 13, 11 &amp; 14, 12 &amp; 15. The same may be clarified and complete description of each export product may be indicated.</li> </ol> <p>The case stands deferred and to be relisted on 15.03.2011</p> |                                        |                                            |                                        |

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| 18 | <b>Case No.:</b> 23/50/81-ALC2/2009                                                                                                | Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED, | Meet No/Date:43/81-ALC2/2010<br>18.01.2011 | <b>Status:</b> Deferred and Re-indexed |
|    | HQ File :01/81/050/00492/AM10/                                                                                                     | RLA File :04/24/040/00269/AM10/                   | Lic.No/Date:0410111023<br>25.01.2010       | Defer Date:15.03.2011                  |
|    | <b>Decision :</b> NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 15.03.2011 |                                                   |                                            |                                        |

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| 19 | <b>Case No.:</b> 24/50/81-ALC2/2009 | Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED, | Meet No/Date:43/81-ALC2/2010<br>18.01.2011 | <b>Status:</b> Deferred and Re-indexed |
|    | HQ File :01/81/050/00493/AM10/      | RLA File :04/24/040/00270/AM10/                   | Lic.No/Date:0410111024<br>25.01.2010       | Defer Date:15.03.2011                  |
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**Decision :** NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 15.03.2011

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| 20 | <b>Case No.:13/45/81-ALC2/2009</b>                                                                                                                                | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:43/81-ALC2/2010<br>18.01.2011 | <b>Status: Reject</b> |
|    | HQ File :01/81/050/00443/AM10/                                                                                                                                    | RLA File :05/23/040/00171/AM10/             | Lic.No/Date:0510257259<br>01.02.2010       | Defer Date:           |
|    | <b>Decision :</b> NC observed that reply from the firm has not been received despite final reminder hence decided to reject the case for non submission of reply. |                                             |                                            |                       |

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| 21 | <b>Case No.:15/45/81-ALC2/2009</b>                                                                                                                                   | Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED | Meet No/Date:43/81-ALC2/2010<br>18.01.2011 | <b>Status:Reject</b> |
|    | HQ File :01/81/050/00445/AM10/                                                                                                                                       | RLA File :31/24/040/00221/AM10/                     | Lic.No/Date:3110041756<br>01.02.2010       | Defer Date:          |
|    | <b>Decision :</b> NC observed that reply from the firm has not been received despite several reminders hence decided to reject the case for non submission of reply. |                                                     |                                            |                      |

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| 22 | <b>Case No.:26/50/81-ALC2/2009</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | Party Name:ASHLEY ALTEAMS INDIA PRIVATE LIMITED | Meet No/Date:43/81-ALC2/2010<br>18.01.2011 | <b>Status:Approved</b> |
|    | HQ File :01/81/050/00495/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | RLA File :04/24/040/00283/AM10/                 | Lic.No/Date:0410111239<br>02.02.2010       | Defer Date:            |
|    | <b>Decision :</b> The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide their U.O. dated 01.02.2011 as under:- <ol style="list-style-type: none"> <li>1. Words “Casting Part weight: 4.158 Kgs” may be suffixed with the description of export product at Sl. No. 1.</li> <li>2. Words “ Casting Part weight: 1.26 Kgs” may be suffixed with the description of export product at Sl. No. 2.</li> <li>3. Word “ Relevant” may be prefixed with the description of import item at Sl. No. 1 &amp; 21</li> <li>4. Quantities of import items at S.No. 1&amp; 21 may be allowed as 52890 Kgs. &amp; 16027 Kgs . respectively inclusive of 6% wastage</li> <li>5. Rest of the import items from Sl. No. 2 to 20 &amp; 22 to 26 may be allowed on net to net basis with accountability clause.</li> </ol> <b>R/A may take suitable consequential action accordingly.</b> |                                                 |                                            |                        |

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| 23 | <b>Case No.:23/25/81-ALC2/2010</b>                                                                                                                                                                                  | Party Name:STERLITE INDUSTRIES (INDIA) LTD. | Meet No/Date:43/81-ALC2/2010<br>18.01.2011 | <b>Status:Deferred and Re-indexed</b> |
|    | HQ File :01/81/050/00197/AM11/                                                                                                                                                                                      | RLA File :35/24/040/00032/AM10/             | Lic.No/Date:3510029270<br>24.02.2010       | Defer Date:15.03.2011                 |
|    | <b>Decision :</b> The committee observed that the comments from m/o Mines are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 15.03.2011. |                                             |                                            |                                       |

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| 24 | <b>Case No.:22/25/81-ALC2/2010</b>                                                                                                                                                                                  | Party Name:STERLITE INDUSTRIES (INDIA) LTD. | Meet No/Date:43/81-ALC2/2010<br>18.01.2011 | <b>Status:Deferred and Re-indexed</b> |
|    | HQ File :01/81/050/00196/AM11/                                                                                                                                                                                      | RLA File :35/24/040/00031/AM10/             | Lic.No/Date:3510029294<br>25.02.2010       | Defer<br>Date:15.03.2011              |
|    | <b>Decision :</b> The committee observed that the comments from M/o Mines are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 15.03.2011. |                                             |                                            |                                       |

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| 25 | <b>Case No.:11/25/81-ALC2/2010</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | Party Name:RPG CABLES LTD.      | Meet No/Date:43/81-ALC2/2010<br>18.01.2011 | <b>Status: Approved</b> |
|    | HQ File :01/81/050/00185/AM11/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | RLA File :03/95/040/00670/AM10/ | Lic.No/Date:0310562514<br>02.03.2010       | Defer Date:             |
|    | <b>Decision :</b> The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide their U.O. dated 01.02.2011 as under:- <ol style="list-style-type: none"> <li>1. Description of export product may be corrected as “ 22 KV, Aluminium Conductor, 3C x35 Sqmm+ 1C X 50 Sqmm, Aerial Bunched Cable”</li> <li>2. Net weight of export product may be specified as 22257 Kgs.</li> <li>3. Quantity of import item at Sl.No.1 i.e. Aluminium wire rod EC grade may be allowed as applied for i.e. 2518.67 Kgs. inclusive of 0.5 % wastage.</li> <li>4. Quantity of import item at Sl.No.2 i.e. XLPE Semiconducting Compound may be allowed as applied for i.e. 409.4 Kgs. inclusive of 4 % wastage.</li> <li>5. Quantity of import item at Sl.No.3 ie. XLPE Strippable Semi Conducting Compound may be allowed as applied for i.e. 1593.06 Kgs. inclusive of 4 % wastage</li> <li>6. Quantity of import item at Sl.No.4 ie. XLPE Insulation Compound may be allowed as applied for i.e. 6625.86 Kgs. inclusive of 4 % wastage.</li> <li>7. Quantity of import item at Sl.No.5 i.e. Copper Tape may be allowed as applied for i.e.774.25 Kgs. inclusive of 0.5% wastage.</li> <li>8. Quantity of import item at Sl.No.6 ie. PVC Resin may be allowed as applied for i.e. 3424.23 Kgs. inclusive of 1 % wastage.</li> <li>9. Quantity of import item at Sl.No.7 ie. “Wire Rod SAE 1006” may be allowed as applied for i.e. 3945.19 Kgs. inclusive of 1 % wastage</li> </ol> R/A may take suitable consequential action accordingly. |                                 |                                            |                         |

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| 26 | <b>Case No.:16/50/81-ALC2/2009</b>                                                                                                                                                                                  | Party Name:MET TRADE (INDIA) LTD. | Meet No/Date:43/81-ALC2/2010<br>18.01.2011 | <b>Status:Deferred and Re-indexed</b> |
|    | HQ File :01/81/050/00485/AM10/                                                                                                                                                                                      | RLA File :05/24/040/00401/AM10/   | Lic.No/Date:0510259866<br>04.03.2010       | Defer<br>Date:15.03.2011              |
|    | <b>Decision :</b> The committee observed that the comments from M/o Mines are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 15.03.2011. |                                   |                                            |                                       |

the same. The case stands deferred and to be relisted on 15.03.2011.

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| 27 | <b>Case No.:15/25/81-ALC2/2010</b>                                                                                                                                                               | Party Name:EUROBOND INDUSTRIES PVT. LTD. | Meet No/Date:43/81-ALC2/2010<br>18.01.2011 | <b>Status:Deferred and Re-indexed</b> |
|    | HQ File :01/81/050/00189/AM11/                                                                                                                                                                   | RLA File :03/94/040/01026/AM10/          | Lic.No/Date:0310563878<br>10.03.2010       | Defer<br>Date:15.03.2011              |
|    | <b>Decision :</b> The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 15.03.2011. |                                          |                                            |                                       |

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| 28 | <b>Case No.:2/5/81-ALC2/2010</b>                                                                                                                                                    | Party Name:MINOX METAL PVT.LTD, | Meet No/Date:43/81-ALC2/2010<br>18.01.2011 | <b>Status:Deferred and Re-indexed</b> |
|    | HQ File :01/81/050/00011/AM11/                                                                                                                                                      | RLA File :07/24/040/00008/AM11/ | Lic.No/Date:0710070925<br>13.04.2010       | Defer<br>Date:15.03.2011              |
|    | <b>Decision :</b> NC observed that the case is under examination of M/o Steel. NC decided to send reminder to M/o Steel. The case stands deferred and to be relisted on 15.03.2011. |                                 |                                            |                                       |

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| 29 | <b>Case No.:3/7/81-ALC2/2010</b>                                                                                                                                                                                              | Party Name:VARRSANA ISPAT LTD.  | Meet No/Date:43/81-ALC2/2010<br>18.01.2011 | <b>Status:Deferred and Re-indexed</b> |
|    | HQ File :01/81/050/00023/AM11/                                                                                                                                                                                                | RLA File :05/24/040/00007/AM11/ | Lic.No/Date:0510263617<br>04.05.2010       | Defer<br>Date:15.03.2011              |
|    | <b>Decision :</b> NC observed that comments from M/o Steel have been received and decided to seek clarification from M/o Steel for reduction in export quantity. . The case stands deferred and to be relisted on 15.03.2011. |                                 |                                            |                                       |

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| 30 | <b>Case No.:1/7/81-ALC2/2010</b>                                                                                                                                                                                                                  | Party Name:HINDALCO INDUSTRIES LIMITED | Meet No/Date:43/81-ALC2/2010<br>18.01.2011 | <b>Status:Deferred and Re-indexed</b> |
|    | HQ File :01/81/050/00021/AM11/                                                                                                                                                                                                                    | RLA File :34/24/040/00023/AM11/        | Lic.No/Date:3410026960<br>05.05.2010       | Defer Date:<br>15.03.2011             |
|    | <b>Decision :</b> NC observed that reply of the firm has been received and forwarded to M/o Mines for comments . NC decided to send a reminder to M/o Mines to furnish their comments. The case stands deferred and to be relisted on 15.03.2011. |                                        |                                            |                                       |

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| 31 | <b>Case No.:2/7/81-ALC2/2010</b>                                                                                                                                    | Party Name:SUPER CIRCLE AUTO LIMITED | Meet No/Date:43/81-ALC2/2010<br>18.01.2011 | <b>Status:Deferred and Re-indexed</b> |
|    | HQ File :01/81/050/00022/AM11/                                                                                                                                      | RLA File :05/24/040/00015/AM11/      | Lic.No/Date:0510263721<br>05.05.2010       | Defer<br>Date:15.03.2011              |
|    | <b>Decision :</b> NC decided to send a letter to firm to submit following information as per written comments of MSME vide U.O. No 30(139)/2010-ME dtd 11.1.2011 as |                                      |                                            |                                       |



under:-

1. Basis on which the quantity of Blades/Knives has been calculated.
2. Consumption data of this item per MT production of end product with justification/supporting data.
3. Size and Specifications of each and all imported inputs.
4. List of Plant and Machinery.

The case stands deferred and to be relisted on 15.03.2011.

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| 32 | <b>Case No.:5/7/81-ALC2/2010</b>                                                                                                   | Party Name:VIJAI ELECTRICALS LTD | Meet No/Date:43/81-ALC2/2010<br>18.01.2011 | <b>Status:Deferred<br/>and Re-indexed</b> |
|    | HQ File :01/81/050/00025/AM11/                                                                                                     | RLA File :09/24/040/00010/AM11/  | Lic.No/Date:0910041915<br>05.05.2010       | Defer<br>Date:15.03.2011                  |
|    | <b>Decision :</b> NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 15.03.2011 |                                  |                                            |                                           |

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| 33 | <b>Case No.:6/7/81-ALC2/2010</b>                                                                                                   | Party Name:VIJAI ELECTRICALS LTD | Meet No/Date:43/81-ALC2/2010<br>18.01.2011 | <b>Status:Deferred<br/>and Re-indexed</b> |
|    | HQ File :01/81/050/00026/AM11/                                                                                                     | RLA File :09/24/040/00037/AM11/  | Lic.No/Date:0910041916<br>05.05.2010       | Defer<br>Date:15.03.2011                  |
|    | <b>Decision :</b> NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 15.03.2011 |                                  |                                            |                                           |

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| 34 | <b>Case No.:8/7/81-ALC2/2010</b>                                                                                                   | Party Name:VIJAI ELECTRICALS LTD | Meet No/Date:43/81-ALC2/2010<br>18.01.2011 | <b>Status:Deferred<br/>and Re-indexed</b> |
|    | HQ File :01/81/050/00028/AM11/                                                                                                     | RLA File :09/24/040/00027/AM11/  | Lic.No/Date:0910041965<br>07.05.2010       | Defer<br>Date:15.03.2011                  |
|    | <b>Decision :</b> NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 15.03.2011 |                                  |                                            |                                           |

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| 35 | <b>Case No.:9/7/81-ALC2/2010</b>                                                                                                              | Party Name:NICO EXTRUSIONS PVT.LTD. | Meet No/Date:43/81-ALC2/2010<br>18.01.2011 | <b>Status:Deferred<br/>and Re-indexed</b> |
|    | HQ File :01/81/050/00029/AM11/                                                                                                                | RLA File :03/95/040/00038/AM11/     | Lic.No/Date:0310573289<br>07.05.2010       | Defer<br>Date:15.03.2011                  |
|    | <b>Decision :</b> NC decided to send a reminder to MSME to furnish their comments . The case stands deferred and to be relisted on 15.03.2011 |                                     |                                            |                                           |

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| 36 | <b>Case No.:10/7/81-ALC2/2010</b>                                                                                                                                                               | Party Name:PANASONIC HOME<br>APPLIANCES INDIA COMPANY LIMITED | Meet No/Date:43/81-ALC2/2010<br>18.01.2011 | <b>Status:Deferred<br/>and Re-indexed</b> |
|    | HQ File :01/81/050/00030/AM11/                                                                                                                                                                  | RLA File :04/24/040/00028/AM11/                               | Lic.No/Date:0410113577<br>07.05.2010       | Defer<br>Date:15.03.2011                  |
|    | <b>Decision :</b> The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 15.03.2011 |                                                               |                                            |                                           |

**Decision :** The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 15.03.2011.

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| 37 | <b>Case No.:13/7/81-ALC2/2010</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | Party Name:UNISEF CABLE INDUSTRIES | Meet No/Date:43/81-ALC2/2010<br>18.01.2011 | <b>Status:Approved</b> |
|    | HQ File :01/81/050/00033/AM11/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | RLA File :05/24/040/00050/AM11/    | Lic.No/Date:0510264021<br>10.05.2010       | Defer Date:            |
|    | <b>Decision :</b> The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide their U.O. dated 01.02.2011 as under:- <ol style="list-style-type: none"> <li>1. Size conductor in of export product may be specified as “4C x25 Sqmm”</li> <li>2. Quantity of import item at Sl.No.1 i.e. Aluminium rod/Ingots may be allowed as 9608 Kgs. inclusive of 1 % wastage.</li> <li>3. Quantities of import items at Sl.No.2, 3 &amp; 4 may be allowed as applied for i.e. 2690.91 Kgs., 1345.45 Kgs. &amp; 448.48 Kgs. respectively inclusive of 5 % wastage.</li> </ol> R/A may take suitable consequential action accordingly. |                                    |                                            |                        |

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| 38 | <b>Case No.:10/25/81-ALC2/2010</b>                                                                                                                                                                                  | Party Name:TATA BP SOLAR INDIA LTD. | Meet No/Date:43/81-ALC2/2010<br>18.01.2011 | <b>Status:Approved</b>   |
|    | HQ File :01/81/050/00184/AM11/                                                                                                                                                                                      | RLA File :07/24/040/00496/AM10/     | Lic.No/Date:0710071645<br>18.05.2010       | Defer<br>Date:15.03.2011 |
|    | <b>Decision :</b> NC decided to allow components in r/o said authorisation on net to net basis and for balance as per recommendation of MNRE vide their U.O. No42/31/2010-11/PVSE dated 27.12.2010 (copy enclosed). |                                     |                                            |                          |

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| 39 | <b>Case No.:21/25/81-ALC2/2010</b>                                                                                                                                                                                      | Party Name:STERLITE INDUSTRIES (INDIA) LTD. | Meet No/Date:43/81-ALC2/2010<br>18.01.2011 | <b>Status:Deferred and Re-indexed</b> |
|    | HQ File :01/81/050/00195/AM11/                                                                                                                                                                                          | RLA File :35/24/040/00051/AM10/             | Lic.No/Date:3510030535<br>10.06.2010       | Defer<br>Date:15.03.2011              |
|    | <b>Decision :</b> The committee observed that the comments from Min. of Mines are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 15.03.2011. |                                             |                                            |                                       |

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| 40 | <b>Case No.:2/14/81-ALC2/2010</b>                                                                                                                                                                | Party Name:MICRO TECH.CNC PRIVATE LIMITED | Meet No/Date:43/81-ALC2/2010<br>18.01.2011 | <b>Status:Deferred and Re-indexed</b> |
|    | HQ File :01/81/050/00082/AM11/                                                                                                                                                                   | RLA File :07/24/040/00091/AM11/           | Lic.No/Date:0710072433<br>24.06.2010       | Defer<br>Date:15.03.2011              |
|    | <b>Decision :</b> The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 15.03.2011. |                                           |                                            |                                       |

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| 41 | <b>Case No.:5/14/81-ALC2/2010</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | Party Name:ALSTOM PROJECTS INDIA LIMITED, | Meet No/Date:43/81-ALC2/2010<br>18.01.2011 | <b>Status:Approved</b> |
|    | HQ File :01/81/050/00085/AM11/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | RLA File :03/94/040/00260/AM11/           | Lic.No/Date:0310580565<br>24.06.2010       | Defer Date:            |
|    | <b>Decision :</b> The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DHI vide their U.O. No 3(15)/10-TSW(B)dated 03.01.2011 as under:- <ol style="list-style-type: none"> <li>1. Item No 1 of import – Quantity to be reduced to 380097 kg including 10 % wastage.</li> <li>2. Item Nos 2,3,4- Total value of import to be restricted up to 3% of FOB value.</li> <li>3. Item No. 5&amp;6- To be deleted as these are required for ventilating ducts which is not the export product in this case.</li> </ol> <b>R/A may take suitable consequential action accordingly.</b> |                                           |                                            |                        |

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| 42 | <b>Case No.:3/14/81-ALC2/2010</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | Party Name:EASTERN COPPER MFG. CO PVT. LTD., | Meet No/Date:43/81-ALC2/2010<br>18.01.2011 | <b>Status:Approved</b> |
|    | HQ File :01/81/050/00083/AM11/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | RLA File :02/24/040/00031/AM11/              | Lic.No/Date:0210144065<br>25.06.2010       | Defer Date:            |
|    | <b>Decision :</b> The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide their U.O. dated 01.02.2011 as under:- <ol style="list-style-type: none"> <li>1. Quantities of export products at Sl. No. 1 &amp; 2 may also be specified as 56 Nos. &amp; 7 Sets respectively, in addition to their weights.</li> <li>2. Words “made of HT Brass, 85 % Copper &amp; 15 % Zinc” may be suffixed with the description of export product at Sl. No. 2.</li> <li>3. Quantity of import item at Sl.No.1 may be allowed as 24709 Kgs. inclusive of 6 % wastage.</li> <li>4. Quantity of import item at Sl.No.2 may be allowed as 2003 Kgs. inclusive of 6 % wastage.</li> </ol> <b>R/A may take suitable consequential action accordingly.</b> |                                              |                                            |                        |

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| 43 | <b>Case No.:29/21/81-ALC2/2010</b>                                                                                                                                                                            | Party Name:VINDHYA TELELINKS LTD., | Meet No/Date:43/81-ALC2/2010<br>18.01.2011 | <b>Status:Deferred and Re-indexed</b> |
|    | HQ File :01/81/050/00144/AM11/                                                                                                                                                                                | RLA File :11/24/040/00015/AM11/    | Lic.No/Date:1110022720<br>01.07.2010       | Defer Date:15.03.2011                 |
|    | <b>Decision :</b> The committee observed that the comments from DOT are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 15.03.2011. |                                    |                                            |                                       |

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| 44 | <b>Case No.:16/25/81-ALC2/2010</b> | Party Name:UNIFLEX CABLES LTD.  | Meet No/Date:43/81-ALC2/2010<br>18.01.2011 | <b>Status:Approved</b> |
|    | HQ File :01/81/050/00190/AM11/     | RLA File :03/95/040/00223/AM11/ | Lic.No/Date:0310582358<br>07.07.2010       | Defer Date:            |

**Decision :** The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide their U.O. dated 01.02.2011 as under:-

1. Quantity of import item at Sl.No.1 i.e. Copper Rod/Copper Ingot may be allowed as applied for i.e. 79930 Kgs.
2. Words "PVC Resin" may be deleted from the description of import items at Sl No. 2, 5 & 7.
3. Quantities of import items at Sl.No.2, 3, 5 & 7 put together may be allowed as 17360 Kgs as per Engineering Tables 4 & 5.
4. Quantities of import items at Sl.No.4 & 6 may be allowed as 1.02 Kgs./Kg content in the export products at Sl./ No 2 & 3.

R/A may take suitable consequential action accordingly.

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| 45 | <b>Case No.:26/25/81-ALC2/2010</b>                                                                                                                                                                                                                                     | Party Name:EVEREADY INDUSTRIES INDIA LTD. | Meet No/Date:43/81-ALC2/2010<br>18.01.2011 | <b>Status:Deferred and Re-indexed</b> |
|    | HQ File :01/81/050/00200/AM11/                                                                                                                                                                                                                                         | RLA File :02/24/040/00053/AM11/           | Lic.No/Date:0210144645<br>08.07.2010       | Defer<br>Date:15.03.2011              |
|    | <b>Decision :</b> The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 15.03.2011. |                                           |                                            |                                       |

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| 46 | <b>Case No.:9/25/81-ALC2/2010</b>                                                                                                                                                                                                                   | Party Name:TTP TECHNOLOGIES PRIVATE LIMITED | Meet No/Date:43/81-ALC2/2010<br>18.01.2011 | <b>Status:Deferred and Re-indexed</b> |
|    | HQ File :01/81/050/00183/AM11/                                                                                                                                                                                                                      | RLA File :07/24/040/00121/AM11/             | Lic.No/Date:0710072965<br>15.07.2010       | Defer<br>Date:15.03.2011              |
|    | <b>Decision :</b> NC decided to send a letter to firm to furnish the requisite information as per written comments of DHI vide UO NO 3(97)/2008/TSW(B) dated 16.11.2010 (copy enclosed). The case stands deferred and to be relisted on 15.03.2011. |                                             |                                            |                                       |

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| 47 | <b>Case No.:25/25/81-ALC2/2010</b>                                                                                                                                                                                                                                             | Party Name:TATA BP SOLAR INDIA LTD. | Meet No/Date:43/81-ALC2/2010<br>18.01.2011 | <b>Status:Approved</b> |
|    | HQ File :01/81/050/00199/AM11/                                                                                                                                                                                                                                                 | RLA File :07/24/040/00117/AM11/     | Lic.No/Date:0710072959<br>15.07.2010       | Defer Date:            |
|    | <b>Decision :</b> NC decided to allow components in r/o said authorisation on net to net basis and for balance as per recommendation of MNRE vide their U.O. No42/31/2010-11/PVSE dated 27.12.2010 (copy enclosed).<br>R/A may take suitable consequential action accordingly. |                                     |                                            |                        |

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| 48 | <b>Case No.:1/19/81-ALC2/2010</b>                                                                                                  | Party Name:ALSTOM PROJECTS INDIA LIMITED, | Meet No/Date:43/81-ALC2/2010<br>18.01.2011 | <b>Status:Deferred and Re-indexed</b> |
|    | HQ File :01/81/050/00103/AM11/                                                                                                     | RLA File :03/94/040/00363/AM11/           | Lic.No/Date:0310584708<br>22.07.2010       | Defer<br>Date:15.03.2011              |
|    | <b>Decision :</b> NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 15.03.2011 |                                           |                                            |                                       |

Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 15.03.2011

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| <b>Case No.:3/19/81-ALC2/2010</b>                                                                                                                                                                                    | Party Name:IMAGE LABELS PVT.LTD.,        | Meet No/Date:43/81-ALC2/2010<br>18.01.2011 | <b>Status:Approved</b> |
| HQ File :01/81/050/00105/AM11/                                                                                                                                                                                       | RLA File :07/24/040/00139/AM11/          | Lic.No/Date:0710073164<br>26.07.2010       | Defer Date:            |
| <b>Decision :</b> The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of C&PC vide their O.M No 46011/88/2006-PC-II dated 23.12.2010 as under:- |                                          |                                            |                        |
| <b>1.Item to be Exported</b>                                                                                                                                                                                         | <b>Quantity</b>                          |                                            |                        |
| PVC Sheet Insulators                                                                                                                                                                                                 | 1 kg                                     |                                            |                        |
| <b>Raw-material recommended for import</b>                                                                                                                                                                           | <b>Quantity</b>                          |                                            |                        |
| Relevant PVC Sheet                                                                                                                                                                                                   | 1.08 kg/kg content in the export product |                                            |                        |
| <b>2. Item to be Exported</b>                                                                                                                                                                                        | <b>Quantity</b>                          |                                            |                        |
| Polycarbonate Sheet Insulators                                                                                                                                                                                       | 1 kg                                     |                                            |                        |
| <b>Raw-material recommended for import</b>                                                                                                                                                                           | <b>Quantity</b>                          |                                            |                        |
| Relevant Polycarbonate Sheet                                                                                                                                                                                         | 1.08 kg/kg content in the export product |                                            |                        |
| R/A may take suitable consequential action accordingly.                                                                                                                                                              |                                          |                                            |                        |

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| 50 | <b>Case No.:6/19/81-ALC2/2010</b>                                                                                                  | Party Name:ALSTOM PROJECTS INDIA LIMITED, | Meet No/Date:43/81-ALC2/2010<br>18.01.2011 | <b>Status:Deferred and Re-indexed</b> |
|    | HQ File :01/81/050/00108/AM11/                                                                                                     | RLA File :03/94/040/00362/AM11/           | Lic.No/Date:0310585148<br>27.07.2010       | Defer<br>Date:15.03.2011              |
|    | <b>Decision :</b> NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 15.03.2011 |                                           |                                            |                                       |

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| 51 | <b>Case No.:7/19/81-ALC2/2010</b>                                                                                                                                                                | Party Name:A-1 FENCE PRODUCTS CO.PVT.LTD. | Meet No/Date:43/81-ALC2/2010<br>18.01.2011 | <b>Status:Deferred and Re-indexed</b> |
|    | HQ File :01/81/050/00109/AM11/                                                                                                                                                                   | RLA File :03/94/040/00367/AM11/           | Lic.No/Date:0310585216<br>27.07.2010       | Defer<br>Date:15.03.2011              |
|    | <b>Decision :</b> The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 15.03.2011. |                                           |                                            |                                       |

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| 52 | <b>Case No.:5/19/81-ALC2/2010</b>                                                                                                            | Party Name:SHARON SOLUTIONS LIMITED | Meet No/Date:43/81-ALC2/2010<br>18.01.2011 | <b>Status:Deferred and Re-indexed</b> |
|    | HQ File :01/81/050/00107/AM11/                                                                                                               | RLA File :04/24/040/00097/AM11/     | Lic.No/Date:0410115864<br>28.07.2010       | Defer<br>Date:15.03.2011              |
|    | <b>Decision :</b> The committee observed that the comments from DIT are still awaited and therefore decided to send reminder to expedite the |                                     |                                            |                                       |

**Decision :** The committee observed that the comments from DHI are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 15.03.2011.

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| 53 | <b>Case No.:9/19/81-ALC2/2010</b>                                                                                                  | Party Name:VIJAI ELECTRICALS LTD | Meet No/Date:43/81-ALC2/2010<br>18.01.2011 | <b>Status:Deferred<br/>and Re-indexed</b> |
|    | HQ File :01/81/050/00111/AM11/                                                                                                     | RLA File :09/24/040/00098/AM11/  | Lic.No/Date:0910042937<br>30.07.2010       | Defer<br>Date:15.03.2011                  |
|    | <b>Decision :</b> NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 15.03.2011 |                                  |                                            |                                           |

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| 54 | <b>Case No.:10/19/81-ALC2/2010</b>                                                                                                 | Party Name:VIJAI ELECTRICALS LTD | Meet No/Date:43/81-ALC2/2010<br>18.01.2011 | <b>Status:Deferred<br/>and Re-indexed</b> |
|    | HQ File :01/81/050/00112/AM11/                                                                                                     | RLA File :09/24/040/00122/AM11/  | Lic.No/Date:0910042938<br>30.07.2010       | Defer<br>Date:15.03.2011                  |
|    | <b>Decision :</b> NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 15.03.2011 |                                  |                                            |                                           |

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| 55 | <b>Case No.:11/19/81-ALC2/2010</b>                                                                                             | Party Name:NICOMET INDUSTRIES LTD. | Meet No/Date:43/81-ALC2/2010<br>18.01.2011 | <b>Status:Deferred<br/>and Re-indexed</b> |
|    | HQ File :01/81/050/00113/AM11/                                                                                                 | RLA File :03/95/040/00323/AM11/    | Lic.No/Date:0310585933<br>04.08.2010       | Defer<br>Date:15.03.2011                  |
|    | <b>Decision :</b> NC decided to refer the case to MSME for comments. The case stands deferred and to be relisted on 15.03.2011 |                                    |                                            |                                           |

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| 56 | <b>Case No.:24/25/81-ALC2/2010</b>                                                                                                                                                                                                                                             | Party Name:TATA BP SOLAR INDIA LTD. | Meet No/Date:43/81-ALC2/2010<br>18.01.2011 | <b>Status:Approved</b> |
|    | HQ File :01/81/050/00198/AM11/                                                                                                                                                                                                                                                 | RLA File :07/24/040/00146/AM11/     | Lic.No/Date:0710073486<br>09.08.2010       | Defer Date:            |
|    | <b>Decision :</b> NC decided to allow components in r/o said authorisation on net to net basis and for balance as per recommendation of MNRE vide their U.O. No42/31/2010-11/PVSE dated 27.12.2010 (copy enclosed).<br>R/A may take suitable consequential action accordingly. |                                     |                                            |                        |

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| 57 | <b>Case No.:17/25/81-ALC2/2010</b>                                                                                                                                                                                        | Party Name:A-1 FENCE PRODUCTS<br>CO.PVT.LTD. | Meet No/Date:43/81-ALC2/2010<br>18.01.2011 | <b>Status:Approved</b> |
|    | HQ File :01/81/050/00191/AM11/                                                                                                                                                                                            | RLA File :03/94/040/00407/AM11/              | Lic.No/Date:0310586895<br>10.08.2010       | Defer Date:            |
|    | <b>Decision :</b> The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of M/o Steel vide their U.O. No 2(11)/2010-TW dated 14.01.2011(copy enclosed). |                                              |                                            |                        |

R/A may take suitable consequential action accordingly.

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| 58 | <b>Case No.:18/25/81-ALC2/2010</b>                                                                                                                                                                                                                                                                                                                                                                                                         | Party Name:EFD INDUCTION LIMITED, | Meet No/Date:43/81-ALC2/2010<br>18.01.2011 | <b>Status:Deferred<br/>and Re-indexed</b> |
|    | HQ File :01/81/050/00192/AM11/                                                                                                                                                                                                                                                                                                                                                                                                             | RLA File :07/24/040/00162/AM11/   | Lic.No/Date:0710073518<br>10.08.2010       | Defer<br>Date:15.03.2011                  |
|    | <b>Decision :</b> NC observed that comments from DHI has been received. It is noted that this licence is repeat of licence No. 0710069195 dtd 31.12.2009 but CIF value in this case is 2.5 times of the earlier licence with same FOB value. NC decided to send a letter to firm to clarify on the increase in CIF value by more than 2.5 times from the earlier licence. <b>The case stands deferred and to be relisted on 15.03.2011</b> |                                   |                                            |                                           |

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| 59 | <b>Case No.:31/25/81-ALC2/2010</b>                                                                                                                                                               | Party Name:ASHLEY ALTEAMS INDIA LIMITED | Meet No/Date:43/81-ALC2/2010<br>18.01.2011 | <b>Status:Deferred<br/>and Re-indexed</b> |
|    | HQ File :01/81/050/00205/AM11/                                                                                                                                                                   | RLA File :04/24/040/00112/AM11/         | Lic.No/Date:0410116281<br>13.08.2010       | Defer<br>Date:15.03.2011                  |
|    | <b>Decision :</b> The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 15.03.2011. |                                         |                                            |                                           |

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| 60 | <b>Case No.:33/25/81-ALC2/2010</b>                                                                                                                                                               | Party Name:ASHLEY ALTEAMS INDIA LIMITED | Meet No/Date:43/81-ALC2/2010<br>18.01.2011 | <b>Status:Deferred<br/>and Re-indexed</b> |
|    | HQ File :01/81/050/00207/AM11/                                                                                                                                                                   | RLA File :04/24/040/00122/AM11/         | Lic.No/Date:0410116282<br>13.08.2010       | Defer<br>Date:15.03.2011                  |
|    | <b>Decision :</b> The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 15.03.2011. |                                         |                                            |                                           |

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| 61 | <b>Case No.:32/25/81-ALC2/2010</b>                                                                                                                                                               | Party Name:HIGH ENERGY BATTERIES ( INDIA ) LIMITED, | Meet No/Date:43/81-ALC2/2010<br>18.01.2011 | <b>Status:Deferred<br/>and Re-indexed</b> |
|    | HQ File :01/81/050/00206/AM11/                                                                                                                                                                   | RLA File :04/24/040/00114/AM11/                     | Lic.No/Date:0410116335<br>17.08.2010       | Defer<br>Date:15.03.2011                  |
|    | <b>Decision :</b> The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 15.03.2011. |                                                     |                                            |                                           |

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| 62 | <b>Case No.:1/25/81-ALC2/2010</b> | Party Name:STERA ENGINEERING INDIA PRIVATE LIMITED | Meet No/Date:43/81-ALC2/2010<br>18.01.2011 | <b>Status:Deferred<br/>and Re-indexed</b> |
|    | HQ File :01/81/050/00175/AM11/    | RLA File :04/24/040/00117/AM11/                    | Lic.No/Date:0410116884<br>01.09.2010       | Defer<br>Date:15.03.2011                  |
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**Decision :** The committee observed that the comments from MSME are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 15.03.2011.

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| 63 | <b>Case No.:2/25/81-ALC2/2010</b>                                                                                                                                                                | Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD. | Meet No/Date:43/81-ALC2/2010<br>18.01.2011 | <b>Status:Deferred and Re-indexed</b> |
|    | HQ File :01/81/050/00176/AM11/                                                                                                                                                                   | RLA File :25/24/040/00009/AM11/                 | Lic.No/Date:2510002961<br>01.09.2010       | Defer<br>Date:15.03.2011              |
|    | <b>Decision :</b> The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 15.03.2011. |                                                 |                                            |                                       |

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| 64 | <b>Case No.:3/25/81-ALC2/2010</b>                                                                                                                                                                | Party Name:TRANS VALVES INDIA PVT LTD | Meet No/Date:43/81-ALC2/2010<br>18.01.2011 | <b>Status:Deferred and Re-indexed</b> |
|    | HQ File :01/81/050/00177/AM11/                                                                                                                                                                   | RLA File :09/24/040/00186/AM11/       | Lic.No/Date:0910043367<br>03.09.2010       | Defer<br>Date:15.03.2011              |
|    | <b>Decision :</b> The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 15.03.2011. |                                       |                                            |                                       |

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| 65 | <b>Case No.:4/25/81-ALC2/2010</b>                                                                                                                                                                             | Party Name:UM CABLES LTD.,      | Meet No/Date:43/81-ALC2/2010<br>18.01.2011 | <b>Status:Deferred and Re-indexed</b> |
|    | HQ File :01/81/050/00178/AM11/                                                                                                                                                                                | RLA File :03/95/040/00387/AM11/ | Lic.No/Date:0310591101<br>06.09.2010       | Defer<br>Date:15.03.2011              |
|    | <b>Decision :</b> The committee observed that the comments from DIT are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 15.03.2011. |                                 |                                            |                                       |

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| 66 | <b>Case No.:5/25/81-ALC2/2010</b>                                                                                                                                                                | Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED | Meet No/Date:43/81-ALC2/2010<br>18.01.2011 | <b>Status:Deferred and Re-indexed</b> |
|    | HQ File :01/81/050/00179/AM11/                                                                                                                                                                   | RLA File :31/24/040/00112/AM11/                     | Lic.No/Date:3110044585<br>06.09.2010       | Defer<br>Date:15.03.2011              |
|    | <b>Decision :</b> The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 15.03.2011. |                                                     |                                            |                                       |

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| 67 | <b>Case No.:35/29/81-ALC2/2010</b> | Party Name:GUJARAT VICTORY FORGING PVT.LTD, | Meet No/Date:43/81-ALC2/2010<br>18.01.2011 | <b>Status:Deferred and Re-indexed</b> |
|    | HQ File :01/81/050/00278/AM11/     | RLA File :34/24/040/00138/AM11/             | Lic.No/Date:3410027919<br>08.09.2010       | Defer<br>Date:15.03.2011              |



**Decision :** NC observed that the case is under examination of MSME. The case stands deferred and to be relisted on 15.03.2011

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| 68 | <b>Case No.:</b> 6/25/81-ALC2/2010                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | Party Name:C & S ELECTRIC LIMITED | Meet No/Date:43/81-ALC2/2010<br>18.01.2011 | <b>Status:</b> Approved  |
|    | HQ File :01/81/050/00180/AM11/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | RLA File :05/23/040/00163/AM11/   | Lic.No/Date:0510272720<br>14.09.2010       | Defer<br>Date:18.01.2011 |
|    | <b>Decision :</b> The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DHI vide their U.O. No. 3(90)/2010/TSW(B) dtd 14.1.2011 as under:- <ol style="list-style-type: none"> <li>1. Total net weight of export product may be indicated as 84480.06 kg in addition to quantity in meters.</li> <li>2. Import item may be allowed as applied by the firm including 1% wastage.</li> </ol> <p>R/A may take suitable consequential action accordingly.</p> |                                   |                                            |                          |

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| 69 | <b>Case No.:</b> 8/25/81-ALC2/2010                                                                                        | Party Name:ALCAN COMPOSITES INDIA PVT. LTD. | Meet No/Date:43/81-ALC2/2010<br>18.01.2011 | <b>Status:</b> Closed |
|    | HQ File :01/81/050/00182/AM11/                                                                                            | RLA File :03/94/040/00295/AM11/             | Lic.No/Date:0310592358<br>15.09.2010       | Defer Date:           |
|    | <b>Decision :</b> RA has informed that the subject licence is issued on repeat basis. Hence NC decided to close the case. |                                             |                                            |                       |

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| 70 | <b>Case No.:</b> 56/29/81-ALC2/2010                                                                                                                                                              | Party Name:INTERPLEX ELECTRONICS INDIA PVT.LTD., | Meet No/Date:43/81-ALC2/2010<br>18.01.2011 | <b>Status:</b> Deferred and Re-indexed |
|    | HQ File :01/81/050/00299/AM11/                                                                                                                                                                   | RLA File :07/24/040/00256/AM11/                  | Lic.No/Date:0710074649<br>06.10.2010       | Defer<br>Date:15.03.2011               |
|    | <b>Decision :</b> The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 15.03.2011. |                                                  |                                            |                                        |

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| 71 | <b>Case No.:</b> 1/35/81-ALC2/2010                                                                                                                                                                        | Party Name:TRINITRON CONTROL SYSTEMS PVT.LTD. | Meet No/Date:43/81-ALC2/2010<br>18.01.2011 | <b>Status:</b> Closed |
|    | HQ File :01/81/050/00342/AM11/                                                                                                                                                                            | RLA File :05/24/040/00271/AM11/               | Lic.No/Date:0510276977<br>12.11.2010       | Defer Date:           |
|    | <b>Decision :</b> NC presumed that RA has issued the licence on net to net basis as per general note 4 of Engineering products and ratification of NC is not required. The case may be treated as closed. |                                               |                                            |                       |

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| 72 | <b>Case No.:</b> 2/35/81-ALC2/2010 | Party Name:HBL POWER SYSTEMS LTD., | Meet No/Date:43/81-ALC2/2010 | <b>Status:</b> Deferred |
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|                                                                                                                                                                                                                                                                        | HQ File :01/81/050/00343/AM11/ | RLA File :09/24/040/00229/AM11/ | Lic.No/Date:0910044261<br>12.11.2010 | Defer<br>Date:15.03.2011 |
| <b>Decision :</b> The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 15.03.2011. |                                |                                 |                                      |                          |

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| 73 | <b>Case No.:3/35/81-ALC2/2010</b>                                                                                                                                                                                                                                      | Party Name:HBL POWER SYSTEMS LTD., | Meet No/Date:43/81-ALC2/2010<br>18.01.2011 | <b>Status:Deferred<br/>and Re-indexed</b> |
|    | HQ File :01/81/050/00344/AM11/                                                                                                                                                                                                                                         | RLA File :09/24/040/00282/AM11/    | Lic.No/Date:0910044263<br>12.11.2010       | Defer<br>Date:15.03.2011                  |
|    | <b>Decision :</b> The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 15.03.2011. |                                    |                                            |                                           |

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| 74 | <b>Case No.:5/35/81-ALC2/2010</b>                                                                                                  | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:43/81-ALC2/2010<br>18.01.2011 | <b>Status:Deferred<br/>and Re-indexed</b> |
|    | HQ File :01/81/050/00346/AM11/                                                                                                     | RLA File :05/23/040/00215/AM11/             | Lic.No/Date:0510277093<br>15.11.2010       | Defer<br>Date:15.03.2011                  |
|    | <b>Decision :</b> NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 15.03.2011 |                                             |                                            |                                           |

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| 75 | <b>Case No.:4/35/81-ALC2/2010</b>                                                                                             | Party Name:UM CABLES LTD.,      | Meet No/Date:43/81-ALC2/2010<br>18.01.2011 | <b>Status:Deferred<br/>and Re-indexed</b> |
|    | HQ File :01/81/050/00345/AM11/                                                                                                | RLA File :03/95/040/00594/AM11/ | Lic.No/Date:0310601620<br>16.11.2010       | Defer<br>Date:15.03.2011                  |
|    | <b>Decision :</b> NC decided to refer the case to DIT for comments. The case stands deferred and to be relisted on 15.03.2011 |                                 |                                            |                                           |

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| 76 | <b>Case No.:6/35/81-ALC2/2010</b>                                                                                                                                                                                                                                                                                                                     | Party Name:ABIR INFRASTRUCTURE PRIVATE LIMITED | Meet No/Date:43/81-ALC2/2010<br>18.01.2011 | <b>Status:Deferred<br/>and Re-indexed</b> |
|    | HQ File :01/81/050/00347/AM11/                                                                                                                                                                                                                                                                                                                        | RLA File :05/23/040/00205/AM11/                | Lic.No/Date:0510277227<br>18.11.2010       | Defer<br>Date:15.03.2011                  |
|    | <b>Decision :</b> As per the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 15.03.2011: -<br><br>1.Information in respect of S.No. 5,11,11A of the Standard Deficiency Format export product wise. |                                                |                                            |                                           |

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|  | <b>Case No.:7/35/81-ALC2/2010</b> | Party Name:MPP TECHNOLOGIES PRIVATE | Meet No/Date:43/81-ALC2/2010 | <b>Status:Deferred</b> |
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|    |                                                                                                                                    |                                 |                                      |                          |
|----|------------------------------------------------------------------------------------------------------------------------------------|---------------------------------|--------------------------------------|--------------------------|
| 77 |                                                                                                                                    | LTD.,                           | 18.01.2011                           | <b>and Re-indexed</b>    |
|    | HQ File :01/81/050/00348/AM11/                                                                                                     | RLA File :07/24/040/00309/AM11/ | Lic.No/Date:0710075480<br>18.11.2010 | Defer<br>Date:15.03.2011 |
|    | <b>Decision :</b> NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 15.03.2011 |                                 |                                      |                          |

|    |                                                                                                                                                                                                                                                                        |                                   |                                            |                                           |
|----|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|--------------------------------------------|-------------------------------------------|
| 78 | <b>Case No.:8/35/81-ALC2/2010</b>                                                                                                                                                                                                                                      | Party Name:MET TRADE (INDIA) LTD. | Meet No/Date:43/81-ALC2/2010<br>18.01.2011 | <b>Status:Deferred<br/>and Re-indexed</b> |
|    | HQ File :01/81/050/00349/AM11/                                                                                                                                                                                                                                         | RLA File :05/24/040/00204/AM11/   | Lic.No/Date:0510277416<br>22.11.2010       | Defer<br>Date:15.03.2011                  |
|    | <b>Decision :</b> The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 15.03.2011. |                                   |                                            |                                           |

|    |                                                                                                                                |                                                                |                                            |                                           |
|----|--------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------|--------------------------------------------|-------------------------------------------|
| 79 | <b>Case No.:9/35/81-ALC2/2010</b>                                                                                              | Party Name:LAXMI ELECTRONICS MOULDS<br>& PRECISION ENGG P.LTD. | Meet No/Date:43/81-ALC2/2010<br>18.01.2011 | <b>Status:Deferred<br/>and Re-indexed</b> |
|    | HQ File :01/81/050/00350/AM11/                                                                                                 | RLA File :07/24/040/00330/AM11/                                | Lic.No/Date:0710075641<br>25.11.2010       | Defer<br>Date:15.03.2011                  |
|    | <b>Decision :</b> NC decided to refer the case to C&PC for comments. The case stands deferred and to be relisted on 15.03.2011 |                                                                |                                            |                                           |

## PART – C –DEFERRED

S. No. 241

|                   |                                                                       |
|-------------------|-----------------------------------------------------------------------|
| Case No. AR-45    | M/S MID India Power & Steel Ltd.                                      |
| Meeting No. 43/81 | F.No.01/81/162/00400/AM10/DES-II                                      |
| Dated: 18.01.2011 | Advance License No.1110013812 dt.3-8-2006<br>& 1110013148 dt.6-4-2008 |
|                   | RLA F. No. 11/22/40/0063/AM07 & 11/80/160/00211/AM07                  |

**Decision :**NC observed that reply from PC-IV has not been received hence decided to send another reminder to them.

S. No. 242

|                 |                                        |
|-----------------|----------------------------------------|
| Case No. AR -76 | M/s. Indiana Gratings Pvt. Ltd. Mumbai |
|-----------------|----------------------------------------|

|                   |                                             |
|-------------------|---------------------------------------------|
| Meeting No. 43/81 | F.No.01/80/162/789/AM10/DES-I /DES-II       |
| Dated: 18.01.2011 | Advance License No 0310177747 dt.10.01.2003 |
|                   | RLA F.No. 03/24/41/00102/AM03               |

**Decision :** The case file of the above case is handed over to DIPP for examination and comments. The case stands deferred and to be re-listed on 15.03.2011.

S. No. 243

|                   |                                             |
|-------------------|---------------------------------------------|
| Case No.AR -77    | M/s. KDDL Ltd.                              |
| Meeting No. 43/81 | F.No.01/81/50/0025/AM10/DES-II              |
| Dated: 18.01.2011 | Advance License No 0710064481 dt.04-05-2009 |
|                   | RLA F.No.07/24/40/0024/AM10                 |

**Decision :** The Norms Committee decided to modify the norms in respect of the subject advance authorization, as per written comments of DIPP vide their U.O. dtd 18.01.2011 as under:-

Keeping in view the sale price of scrap vis-a-vis value of import item, recovery from scrap may be reduced to 20 % and accordingly, quantity of import item may be allowed as 20993 Kgs. inclusive of 117% wastage.

R/A may take suitable consequential action accordingly.

S. No. 244

|                   |                                                  |
|-------------------|--------------------------------------------------|
| CASE NO. AR- 15   | M/s. Adlec Systems Pvt. Ltd., Delhi.             |
| Meeting No. 43/81 | F.No.01/81/050/289/AM09/DES-II                   |
| Dated: 18.01.2011 | Advance Licence No. 05100221997 dated 12.06.2008 |
|                   | RLA's F.No.05/24/40/0126/AM09                    |

**Decision :** The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DHI vide their U.O. No. 3(43)/2009/TSW(B )dtd 14.1.2011 as under:-

The above AA is ratified on net to net basis as per condition of GN-4..

R/A may take suitable consequential action accordingly.

S. No. 245

|                   |                                                         |
|-------------------|---------------------------------------------------------|
| CASE NO. AR- 20   | M/s. Pranita Engineering Solutions Pvt. Ltd., Bangalore |
| Meeting No. 43/81 | F.No.01/81/050/0388/AM09/DES-II                         |
| Dated: 18.01.2011 | Advance Licence No. 0710059816 dated 15.09.2008         |
|                   | RLA's F.No.07/24/40/0311/AM09                           |

**Decision :** NC observed that reply from the firm has not been received after several reminders hence decided to reject the case for non submission of reply.

PART – C –DEFERRED

Sl. No. 78

|                   |                                       |
|-------------------|---------------------------------------|
| Case No. C-27     | M/S Carborundum Universal Ltd., Hosur |
| Meeting No. 43/81 | F.No.01/80/162/975/AM10/DES-II        |

|                   |  |
|-------------------|--|
| Dated: 18.01.2011 |  |
|-------------------|--|

**Decision :** NC observed that reply from the firm and EEPC has not been received and decided to send a reminder to firm and EEPC to submit reply. The case stands deferred and to be re-listed on 15.03.2011.

Sl. No. 79

|                   |                                                                             |
|-------------------|-----------------------------------------------------------------------------|
| Case No. C-28     | M/S Welspun Gujarat Stahl Rohren Ltd., received through EEPC India, Kolkata |
| Meeting No. 43/81 | F.No.01/81/162/660/AM10/DES-II                                              |
| Dated: 18.01.2011 |                                                                             |

**Decision :** NC observed that reply from EEPC has not been received and decided to send a reminder to the firm and EEPC to submit reply. The case stands deferred and to be re-listed on 15.03.2011.

S.NO. 80

|                   |                                                                                |
|-------------------|--------------------------------------------------------------------------------|
| Case No. C -3     | M/s B. C .Instruments, Udyog Nagar through O/O The D.C(KFTZ), Gandhidham-Kutch |
| Meeting No. 43/81 | F.No.01/81/162 /0033/AM10/DES-II                                               |
| Dated: 18.01.2011 | .                                                                              |

**Decision :** NC observed that comments from MSME have not been received and decided to send reminder to MSME.

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